

ÂITEM NO.11

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP
No(s). 14489/2016

(Arising out of impugned final judgment and order dated 09/05/2014
in CRLA No. 2588/1988 passed by the High Court of Judicature at
Allahabad)

AKBAR ALI AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

CRLMP. 14489/2016 (With c/delay in filing SLP and office report)

Date : 07/04/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Vivek Mishra, Adv.

Mr. Srilok Nath Rath, Adv.

Dr. Sanjay Gupta, Adv.

Dr. Sushil Balwada, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

We have heard the learned counsel appearing for the
petitioners.

Since the claim of juvenility is raised for Petitioner No.2 â-

Accused No.3 â- Shah Ali Son of Shri Mohd. Hanif, by the learned
counsel appearing for the petitioners, we direct the concerned
Juvenile Justice Board to make an inquiry into the matter to find
out whether the said Accused was juvenile at the time of commission
of offence under Section 7-A of the Juvenile Justice (Care and
Protection of Children) Act, 2000 and to file a Report before us at
the earliest.

Let this matter be listed immediately after a Report is
received from the concerned Juvenile Justice Board.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

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